

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
Court - 2**

IA/239(AHM)2020
IA/633(AHM)2020
IA/154(AHM)2021
IA/167(AHM)2021
in
CP(IB)/127(AHM)2017

**Coram: MADAN BHALCHANDRA GOSAVI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCEING BEFORE
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.06.2021**

Name of the Company: Asset Reconstruction Company (India) Ltd
V/s
Neesa Leisure Ltd

Section 7 of the Insolvency and Bankruptcy Code.

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

- 1.
- 2.

ORDER

Learned Counsel Mr. Nandish Chudgar appeared for the RP.

Learned FCA Mr. Kiran Shah appeared for the Applicant in IA No. 154 of 2021

IA No. 239 of 2020 is filed by the RP against the Respondent i.e. Rajasthan State Industrial Development Corporation. No one appeared for the Respondent. It is for direction to handover property to the RP. The pleadings are completed in the matter.

The matter stands adjourned for hearing.

IA No. 633 of 2020 is filed by the Rajasthan State Industrial Development Corporation against the RP praying that they required to handover property which RP was claiming in his earlier application. The pleadings are complete in the matter.




IA No. 239 of 2020 and IA No. 633 of 2020 shall be heard together.

IA no. 154 of 2021 and IA No. 167 of 2021

These applications are filed by the Prospective Resolution Applicant directing RP to consider their offer which takes better footing. It is brought to our notice that the prayer is objected by the Successful Resolution Applicant, however, no one appeared for the Successful Resolution Applicant. Hence, the matter stands adjourned for hearing on 29.06.2021.

SD/-
(CHOKALINGAM THIRUNAVUKKARASU)
MEMBER (TECHNICAL)


(MADAN B GOSAVI)
MEMBER (JUDICIAL)

Dated this the 15th day of June, 2021.